

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

9. I.A. 130/2022

IN

C.P. 192/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.11.2022**

NAME OF THE PARTIES: SGY PROPERTIES PRIVATE LIMITED

Vs.

JUHU HOTEL PRIVATE LIMITED

SECTION 59, 241(1), 242(4) OF THE COMPANIES ACT, 2013

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**ORDER**

Counsel for the Petitioner, Mr. Sunder Khatri a/w Mr. Indrajeet Hingane and counsel for the Respondent No.4, Mr. Jahangir Jejeebhoy a/w Ms. Silpa Nair and Ms. Juhi Bahirwani are present for physical hearing.

Mr. Jahangir Jejeebhoy a/w Ms. Silpa Nair undertook to file Reply and Vakalatnama on behalf of the Respondent No.4. Respondent No.4 shall file Reply and Vakalatnama within three weeks by serving advance copy to the other side, failing which the right of the Respondent No.4 to file Reply shall stands forfeited.

Respondent No.1 was already set ex parte.

Registry is directed to issue notice to the Respondent Nos. 2, 3, 5 and 6 and file service report along with track report/acknowledgement.

List this matter on **03.01.2023**.

Sd/-

ANURADHA SANJAY BHATIA  
Member (Technical)

--Rajeev--

Sd/-

H. V. SUBBA RAO  
Member (Judicial)